IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-459/ND/2017

In the matter of:

Aarti Industries Ltd.

....PETITIONER

Vs.

Veekay Polycoats Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 05.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Jay Saluja, Advocate

Mr. Prabhat Chaurasia, Advocate

For the Respondent/Corporate Debtor: Mr. Saaduzz Aman, Advocate

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is brought to the notice of this Tribunal that in compliance to the order dated 07.11.2017 passed by this Tribunal, the respondent was required to file the reply which has not been filed. Ld. Counsel for the respondent represents that necessary reply will be filed today itself with an advance copy of the reply also furnished to the Ld. Counsel for the petitioner before filing today. Let the reply be filed today itself.

In view of the above, the petitioner is granted a week's time to file its rejoinder. -Sd/-

Post the matter on 19.12.2017

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit Singh 05.12.2017